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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(OS) 655/2017

DORIS CHUNG GIM LIAN AND ANR. Plaintiffs

Through Mr.Prashant Mishra and Mr.Shalin Arthwan, Advs.

versus

SHANTANU PRAKASH & ORS. Defendants Through Ms.Anshula Laroiya and Ms.Bani Dikshit, Advs. for D-1. Mr.Mrityunjai Singh and Mr.Piyush Dwivedi, Advs. for the applicant tin IA No. 12826/2018

CORAM: HON'BLE MR. JUSTICE JAYANT NATH

ORDER 27.02.2019

<u>CS(OS) 655/2017</u>

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Leaned counsel for the plaintiff states that the necessary payment of Rs.2 crores has been made to Greater Noida Industrial Development Authority as directed by this court on 29.05.2018.

List for arguments on 31.07.2019.

JAYANT NATH, J

FEBRUARY 27, 2019 rb

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